

been destroyed. The apple crop has been destroyed by the hailstroom due to which the economic condition of the farmers has worsened.

13.00 hrs.

I have sent a telegram and letter to the hon. Prime Minister in which I have demanded more financial assistance than the assistance of Rs 400 crore approved by Himachal Pradesh Legislative Assembly so that the farmers of the State may get a sigh of relief.

SHRI SUKDEO PASWAN (Arariya) Mr Speaker, Sir, the Members of Parliament are provided with Rs One crore from MPs Local Area Development Fund every year. Many of our Schemes are pending on which many of my senior Members, who are also my friends, have expressed their views. Sir, I would like to know, through you, as to how many days it will take to reach this amount of Rs one crore to DM.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Island) Mr Speaker, Sir, I want to attract your as well as the Government's attention to a very serious matter. You know that Andaman and Nicobar Island is situated in the Bay of Bengal. The Government of India has issued an order that nobody will take away either sand or stones from the island as it will stop the development of the island because services of ships are required for transportation of sand and stones from the island. You know that shipping service is not available for transportation of eatable items. This order will hinder the development of tribals, Nicobar tribals and people living on the sea shore. They will not get drinking water. It will hurt the sovereignty of the country and then we will fail to protect our country. (Interruptions)

[English]

MR SPEAKER : When a Member is speaking, others have to sit down. I wish I could give a chance to everybody but what can I do? I am also helpless. Mr Bhakta, please conclude. Do not look back.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) Mr Speaker, Sir, one Member is speaking and several other Members are standing. What is this? (Interruptions)

SHRI MANORANJAN BHAKTA I, therefore, would like to request the House to look into the matter immediately since the matter is very serious and if it is not done, the people of the island will be deprived of the development. I would like to submit the treasury benches as well as the other parties to do something in order to improve the situation and the order issued in this regard should be withdrawn.

[English]

MR. SPEAKER : Now the House stands adjourned to meet at two o' clock.

13.02 hrs.

The Lok Sabha then adjourned for lunch till fourteen of the clock.

[English]

14.05 hrs.

The Lok Sabha reassembled after lunch at Five Minutes past Fourteen of the Clock.

(Mr Deputy Speaker in the Chair)

ELECTIONS TO COMMITTEES

(i) Council of Indian Institutes of Technology

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, on behalf of Shri S.R. Bommar, I beg to move the following :

"That in pursuance of Section 31 (2) (K) of the Institutes of Technology Act, 1961, the Member of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Council of Indian Institutes of Technology, subject to other provisions of the said Act."

MR DEPUTY-SPEAKER The question is :

"That in pursuance of Section 31 (2) (K) of the Institutes of Technology Act, 1961, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two member from among themselves to serve as members of the Council of Indian Institutes of Technology, subject to other provisions of the said Act."

The motion was adopted

[English]

14.06 hrs.

(ii) Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : Sir, I beg to move the following :

"That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern

Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong the Members of this House do proceed to elect, in such manner as the Speaker may direct, one Member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules"

The motion was adopted

[English]

14.07 hrs.

(iii) **Governing Body of Indian Council of Medical Research, New Delhi**

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : Sir, I beg to move the following:

"That in pursuance of rule 15 of the Rules, Regulations and Bye-Laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, New Delhi, subject to other provisions of the Rules."

MR. DEPUTY-SPEAKER : The question is

"That in pursuance of rule 15 of the Rules, Regulations and Bye-Laws of the Indian Council of Medical Research, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Governing Body of Indian Council of Medical Research, New

Delhi, subject to other provisions of the Rules."

The motion was adopted.

14.8½ hrs.

Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Bill*

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, on behalf of Shri M. Arunachalam, I beg to move for leave to introduce** a Bill to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures and for other matters connected therewith or incidental thereto

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to regulate the employment and conditions of service of building and other construction workers and to provide for their safety, health and welfare measures and for other matters connected therewith or incidental thereto."

The motion was adopted

SHRI BALWANT SINGH RAMOOWALIA : Sir, I introduce the Bill.

14.10 hrs.

STATEMENT RE: BUILDING AND OTHER CONSTRUCTION WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) THIRD ORDINANCE, 1996

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, on behalf of Shri M. Arunachalam I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996.

[Placed in Library see No. LT.92/96]

* Published in the gazette of India Extraordinary, Part-II, Section-2, dt. 15 7.96.

** Introduced with the recommendation of the President